

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1846**

TO BE ANSWERED ON THE 14TH MARCH, 2017 / PHALGUNA 23, 1938 (SAKA)

ENCROACHMENT AT BUS STOPS

†1846. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is encroachment at most of the bus stops in the NCT of Delhi and the general public is facing inconvenience due to it;**
- (b) if so, whether the Delhi High Court has recently directed to remove encroachment at such bus stops;**
- (c) if so, the details thereof; and**
- (d) the steps taken or being taken by the Government to remove such encroachment at the bus stops?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The New Delhi Municipal Council (NDMC) and Cantonment Board, Delhi have informed that there is no encroachment at the bus stops in the areas under their jurisdiction.

The Municipal Corporations of Delhi (MCDs) have informed that no

permanent encroachment has been noticed at bus stops in the area under their jurisdiction. However, Enforcement Branch/Zonal Authorities regularly takes action for removal of temporary encroachment.

(b) & (c): The North and South Delhi Municipal Corporations have informed that directions of Hon'ble High Court of Delhi dated 28.03.2016 in Writ Petition(Civil) No.4572/2007 and C.M. No.20073/2015 titled as "Manushi Sangathan, Delhi Vs. Govt. of NCT of Delhi & Ors. are adhered to. East DMC has informed that no direction has been received from Hon'ble High Court.

(d): The unauthorised hawkers/squatters are removed on regular basis by the NDMC and MCDs.
